

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/172(AHM)2021 in CP(IB) 198 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company: State Tax Officer-2
V/s
Bhupendra Singh Rajput RP
For Anil Technoplus Ltd & Anr.

Section 60(5) IBC,2016

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

1.

2.

ORDER

(through video conferencing/physical)

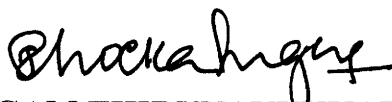
Mr. Soaham Joshi, Advocate appeared on behalf of Applicant.

Ms. Natasha D Shah, Advocate appeared on behalf of Respondent.

On the request of the Respondent the matter is adjourned.

Two weeks' time is granted to the Respondent to file reply, if any, by serving advance copy to the other side.

List the matter on 27.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 23rd day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**